

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**NOTIFICATION**

**R.O.C.No.87/2024-RC**

**Dated 24.07.2024**

**REF: High Court's Notification R.O.C. No.87/2024-RC, dated 22.07.2024.**

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It is to inform that, the candidates whose hall ticket numbers are mentioned in the notification under reference cited, are provisionally declared as qualified for written examination to be conducted in connection with the recruitment to the posts of Civil Judge (Junior Division) notified for the year 2024, and they are hereby instructed to submit one set of the attested copies of certificates in proof of their qualification and eligibility criteria, along with the filled in Annexure concerned enclosed to this notification, as per the qualifications mentioned at point no.6 in the detailed Notification No.87/2024-RC, dated 10.04.2024, as extracted below, by Registered Post/Speed Post/Courier or in Person, addressed to the Registrar (Judicial-I), FAC. Registrar (Recruitment), High Court for the State of Telangana, Hyderabad-500 066, **on or before 5 p.m. on 06.08.2024**, for scrutiny of their Qualifications and eligibility for the post of Civil Judge (Junior Division), or else their candidature to the post of Civil Judge (Junior Division) notified for the year 2024 will not be considered.

**Direct Recruitment:**

**Annexure-I:**

(I) Candidates possessing a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission and enrolled in the Bar Council as an Advocate and,

must have been practicing as an Advocate or Pleader in the High Court for the State of Talangana or Courts working under the control of the High Court for the Sate of Telangana for a period of not less than 3 years as on the date of Notification for recruitment to the post i.e. 10.04.2024. Candidate shall produce the latest certificate of practice obtained from the concerned Bar Association as proof and,

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must have attained the age of 23 years and must not have attained the age of 35 years in the case of open category and 40 years in the case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes as on the date of Notification for recruitment to the post is made i.e. 10.04.2024.

Annexure-II

(II)(a) Candidates possessing a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and who is eligible to be enrolled as an Advocate and who has secured an overall 60% marks in acquiring such a Law Degree in case of open categories and 55% marks in respect of other reserved categories (SC/ST/BCs) and has not enrolled as an Advocate. To fall into this category, candidate must have obtained Degree of Law within a period of three years prior to the date of Notification, and,

(b) Must have attained the age of 23 years and must not have completed the age of 26 years as on the date of notification for selection to the post is issued i.e. 10.04.2024. The upper age limit is relaxable by 5 years in case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes.

Annexure-III

Candidates who have enrolled as an Advocate, in the Bar Association/s of the Telangana State, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge (Junior Division), under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof, i.e.,


i) obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories (SC/ST/BCs and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 10.04.2024 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes, Backward Classes and Economically Weaker Sections as on the date of notification for recruitment to the post i.e., 10.04.2024.

Annexure-IV

(Recruitment by Transfer)

Candidate must possess a Degree in Law awarded by any University established by Law in India, or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India, by the date of Recruitment Notification i.e. 10.04.2024, must be an approved probationer in the eligible categories mentioned in the notification and has not completed forty eight (48) years of age as on 10.04.2024.

  
24/7/2024

**REGISTRAR (JUDICIAL-I),  
FAC.REGISTRAR\_(RECRUITMENT)**

## **HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

- Ref:** 1) High Court's Notification No.87/2024-RC, dated 10.04.2024, inviting applications for appointment to the posts of Civil Judge (Junior Division).  
2) High Court's Notification No.87/2024-RC, dated 22.07.2024.

### **Annexure-I:**

#### **(To be filled and signed by the candidate concerned)**

(I) Candidates possessing a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission and enrolled in the Bar Council as an Advocate and, must have been practicing as an Advocate or Pleader in the High Court for the State of Talangana or Courts working under the control of the High Court for the State of Telangana for a period of not less than 3 years as on the date of Notification for recruitment to the post i.e. 10.04.2024. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof and, must have attained the age of 23 years and must not have attained the age of 35 years in the case of open category and 40 years in the case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes as on the date of Notification for recruitment to the post is made i.e. 10.04.2024.

1	Name of the candidate:	
2	Computer based Screening test Hall ticket number :	
3	Class/Category (EWS, BC-A, B, C, D & E or SC or ST) : (Enclose copy of latest EWS certificate or caste certificate in case reserved category, which has to be attested by a Gazetted Officer.)	
4	Are you an Ex-Serviceman? If so, enclose attested copy of 'Discharge Certificate'.	
5	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority which has to be attested by a Gazetted Officer.)	
6	Date of Birth (as per SSC) and Age as on 10.04.2024: (Enclose a copy of S.S.C. or equivalent certificate attested by a Gazetted Officer in proof of date of birth.)	D.O.B: Age: Years                  Months                  Days

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7	Whether the applicant presently practicing as an Advocate in the State of Telangana? (enclose the latest certificate of Bar Association)	
8	Total Period of Practice completed in the State of Telangana as on 10.04.2024. (Enclose copy of Bar Council Enrollment certificate which has to be attested by a Gazetted Officer.)	
9	Whether the applicant able to read, speak and write the Telugu language fluently?	
10	Whether pursued any course/degree/post graduation, regularly (day session), privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic years and also mention he/she pursued the said courses in day college/private/distance mode/open University or evening college. (enclose attested copy of the certificate)	
11	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority; if yes, furnish details, along with attested copy of the proceedings.	
	ii) Whether arrested/convicted of an offence involving moral turpitude; if yes, furnish details, with attested copy of relevant document.	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it if yes, furnish details, along with attested copy of proceedings.	
	iv) Whether has more than one living spouse.	

Signature of the candidate with date.

## **HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

- Ref:** 1) High Court's Notification No.87/2024-RC, dated 10.04.2024, inviting applications for appointment to the posts of Civil Judge (Junior Division).  
2) High Court's Notification No.87/2024-RC, dated 22.07.2024.

### **Annexure-II**

Candidates possessing a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and who is eligible to be enrolled as an Advocate and who has secured an overall 60% marks in acquiring such a Law Degree in case of open categories and 55% marks in respect of other reserved categories (SC/ST/BCs) and has not enrolled as an Advocate. To fall into this category, candidate must have obtained Degree of Law within a period of three years prior to the date of Notification, and,

Must have attained the age of 23 years and must not have completed the age of 26 years as on the date of notification for selection to the post is issued i.e. 10.04.2024. The upper age limit is relaxable by 5 years in case of persons belonging to EWS, Scheduled Castes, Scheduled Tribes and Backward Classes.

1	Name of the candidate:	
2	Computer based Screening test Hall ticket number :	
3	Class/Category (EWS, BC-A, B, C, D & E or SC or ST) : (Enclose copy of latest EWS certificate or caste certificate in case reserved category which has to be attested by a Gazetted Officer).	
4 (a)	Are you a Writ Petitioner, challenging any clause/ condition laid down in the ensuing Civil Judge (Junior Division) Recruitment Notification / Telangana State Judicial (Service and cadre) Rules 2023.	Yes/No
	b) If 'Yes', furnish W.P. Number and prayer of the writ petition, and a copy of Interim order passed by the Hon'ble Court.	
5	Are you an Ex-Serviceman? If so, enclose attested copy of 'Discharge Certificate'.	

6	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority which has to be attested by a Gazetted Officer).	
7	Date of Birth (as per SSC) and Age as on 10.04.2024: (Enclose copy of S.S.C. or equivalent certificate in proof of date of birth which has to be attested by a Gazetted Officer).	D.O.B: Age: Years                  Months                  Days
8	Month & year of passing Degree in Law. (Only the Candidates obtained Degree in Law within a period of three years prior to the date of notification, i.e., 10.04.2024 are eligible)	
9	Overall percentage of marks secured in Law Degree course.	
10.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority; if so, furnish details.	
	ii) Whether convicted/arrested of an offence involving moral turpitude; if yes, furnish details.	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it; if yes, furnish details.	
	iv) Whether has more than one living spouse.	

Signature of the candidate with date.

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### **Annexure-III**

Candidates who are practicing as an Advocate in the Bar Association/s of the Telangana State, but do not possess three years practice would be eligible to appear in the ensuing recruitment for the post of Civil Judge (Junior Division), under the category of fresh Law Graduates, provided they satisfy the following other requisite eligibility criteria. Candidate shall produce latest certificate of practice obtained from the concerned Bar Association as proof.

i) Obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 10.04.2024 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes, Socially and Educationally Backward Classes and Economically Weaker Sections as on the date of notification for recruitment to the post i.e., 10.04.2024.

1	Name of the candidate:	
2	Computer based Screening test Hall ticket number :	
3	Class/Category (EWS, BC-A, B, C, D & E or SC or ST) : ( Enclose copy of latest EWS certificate or caste certificate in case reserved category which has to be attested by a Gazetted Officer).	
4 (a)	Are you a Writ Petitioner challenging any clause/ condition laid down in the ensuing Civil Judge (Junior Division) Recruitment Notification / Telangana State Judicial (Service and cadre) Rules 2023.	Yes/No
(b)	If 'Yes', furnish W.P. Number and prayer of the writ petition, and a copy of interim order passed by the Hon'ble High Court.	
5	Are you an Ex-Serviceman? If so, enclose attested copy of 'Discharge Certificate'.	

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6	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority which has to be attested by a Gazetted Officer).	
7	Date of Birth (as per SSC) and Age as on 10.04.2024: (Enclose copy of S.S.C. or equivalent in proof of date of birth certificate which has to be attested by a Gazetted Officer).	D.O.B: Age: Years          Months          Days
8	Month & year of passing Degree in Law. (Only the Candidates obtained Degree in Law within a period of three years prior to the date of notification, i.e., 10.04.2024 are eligible)	
9	Overall percentage of marks secured in Law Degree course.	
10	Total Period of Practice as on 10.04.2024 in the State of Telangana. (Enclose copy of Bar Council Enrollment certificate which has to be attested by a Gazetted Officer).	
11	Whether the applicant presently practising as an Advocate in the State of Telangana. (Enclose latest certificate of practice issued by the concerned Bar Association.)	
12	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority; if so, furnish details.	
	ii) Whether convicted/arrested of an offence involving moral turpitude; if yes, furnish details.	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it; if yes, furnish details.	
	iv) Whether has more than one living spouse:	

Signature of the candidate with date.

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### **Annexure-IV:**

#### **(UNDER RECRUITMENT BY TRANSFER**

#### **(To be filled and signed by the candidate concerned)**

Candidate must possess a Degree in Law awarded by any University established by Law in India, or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India, by the date of Recruitment Notification i.e. 10.04.2024, must be an approved probationer in the eligible categories mentioned in the notification and has not completed forty eight (48) years of age as on 10.04.2024.

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (SC or ST) : ( Enclose copy of caste certificate, in case reserved category which has to be attested by a Gazetted Officer).	
4	Date of Birth (as per SSC) and Age as on 10.4.2024: (Enclose copy of S.S.C. certificate which has to be attested by a Gazetted Officer).	
5	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority which has to be attested by a Gazetted Officer).	
6	Name of the post & date of declaration of probation in the post. (Enclose copy of proceedings which has to be attested by a Gazetted Officer).	
7	Whether completed the law degree course after entry into service? If so, enclose attested copy of proceedings permitting you for prosecution of Law Degree course.	

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8	i) Whether convicted/arrested of an offence involving moral turpitude; if yes, furnish details.	
	ii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it; if yes, furnish details.	
	iii) Whether has more than one living spouse:	
	iv) Whether facing any disciplinary proceedings / criminal proceedings or under suspension from service or has undergone any punishment or is undergoing punishment for any misconduct / irregularity in discharge of his/her duties, if so furnish details with copies of proceedings. (Enclose latest Service and Conduct Certificate issued by the Appointing Authority.)	

Signature of the candidate with date.